

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 984 TO BE ANSWERED ON: 28.07.2026

Diversion and black-marketing of subsidised fertilisers

984 **Dr. Santrupt Misra:**

Will the Minister of **Chemicals and Fertilizers** be pleased to state:

- (a) the number of cases of diversion, black-marketing or leakage of subsidised fertilizers detected in the country, including in Odisha, over the last three years;
- (b) the quantum of subsidy estimated to have been lost due to black-marketing and diversion;
- (c) whether the sale of fertilizers through PoS devices under Direct Benefit Transfer has demonstrably curbed such diversion; and
- (d) the grievance-redressal avenue available to a farmer denied fertilizer at the notified price?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) & (b) In order to address the issues such as black-marketing and diversion, fertilizers are declared as an essential commodity under the Essential Commodities (EC) Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in said malpractices, as per provisions of EC Act.

However, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with the State Governments, is regularly monitoring the enforcement action taken by State Governments against the cases of black marketing and diversion on weekly basis and regularly pursuing with the State Governments to strictly implement the enforcement action against the defaulters.

Accordingly, as per information received from the DA&FW, in 2025, 4,84,663 raids have been conducted with 17,392 show cause notices issued, 6,941 licenses suspended/cancelled and 847 FIRs registered against defaulters. Further, Since April

2026, 1,58,886 raids have been conducted with 8,262 show cause notices issued, 2,692 licenses suspended/cancelled and 247 FIRs registered against defaulters in the Country. In Odisha, Since April 2026, 8,974 raids have been conducted with 4 show cause notices issued, 4 licenses suspended/cancelled and 1 FIRs registered against defaulters.

(c) In order to reduce black marketing under DBT system for sale in Fertilizers, the sale of subsidized fertilizers is done by 100% Aadhaar based authentication of the beneficiary. Additionally, a monthly ceiling of 50 bags per buyer per month is placed for equitable distribution of fertilizers except for Telangana having the ceiling of 2 Bags per Acre (for Urea only) per buyer and Jammu & Kashmir having the ceiling of 60 bags per buyer per season.

Based on the purchase, various reports are made available in the iFMS Dashboards for monitoring by respective State Officials. Additionally, under the 'Framework for Fertilizer Sale' in 40 identified districts of 20 States, the fertilizer is being sold to the identified farmer only as per the requirement based on land area and crop sown. Ceiling of bags is different in the Pilot districts under the 'Framework for Fertilizer Sale' as decided by the respective states.

(d) Farmers aggrieved due to denial of fertilizer at the notified Maximum Retail Price (MRP) can register their complaints through the Kisan Helpline Centre (KHC) or approach the concerned State/UT Agriculture Department for necessary redressal.
